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(a) to (e) The Supreme Court in their judgement of 4-2-1993 in Unni Krishnan's case has prescribed a scheme for regulating admissions and fee structure for Private Professional Colleges including Engineering and Medical Institutions. According to the scheme, admissions are to be made on merit basis only and the fee struc-ture will be as decided by the designated authority in the State Government. The existing unrecognised institutions are required recognition/approval from the All India Council for Technical Education and Indian Medical Council as provided in the respective Acts. The criteria for recognition/approval in respect of technical institutions include Manpower Requirement academic contents. basic infrastructural facilituies, financial viability, admission process etc. and that in respect of Medical Colleges, similar criteria is applied in addition to Hospital" facilities, Bed strength, Teaching Faculty etc.

## Reservation of 50 Per Cent Scats for Capitation Fee Students

2359. SHRI SURESH KALMADI: Will the Minister of HUMAN RESOURCE DEVE LOPMENT be pleased to state:

- (a) whether it is a fact that University Grants Commission have proposed to reserve 50 per cent seats for capitation fee students in all Universities:
- (b) whether it is also a fact that there have been protests by the students organisations against this move; and
- (c) if so, what is Government's reaction thereto?

THE DEPUTY MINISTER IN THE MINISTRY OF HUMAN RESOURCE DEVELOPMENT (DEPTT. OF EDUCATION AND DEPTT. OF CULTURE (KUMARI SELJA): (a) to (c) The information is being collected and will be laid on the Table of the House.

## Leakage of B. Com 1st Year Paper Delhi University

2360. SHRI SATYA PRAKASH MALA VIYA:

SHRI ANANT RAM JAISWAL: Will the Minister of HUMAN RESOURCE DEVELOPMENT be pleased to state :

- (a) whether B. Com. 1st year paper, third economic system and micro-economic theory was leaked but on 11th May, 1993 examination:
  - (b) if so, whether any enquiry into the

leakage of the paper was held by the Delhi University:

(C) if so, what is the outcome thereof and what action has been taken/proposed to be taken to fix the overall responsibility for the leakage in the matter?

THE DEPUTYMINISTER IN MINISTRY OF HUMAN RESOURCE DEVELOPMENT (DEPTT. OF EDUCATION AND DEPTT. OF CULTURE (KUMARI SELJA). (a) to (c) According to the information furnished by the University of Delhi, the University had received complaint about leakage of B. Com. (Pass) 1st year question paper on Economic Systems and Micro-Economic Theory scheduled to be held on 11th May, T993. The University cancelled the paper and assigned the matter to the Crime Branch of Delhi Police. As a result of the investigations carried out by the Crime Branch, it was discovered that one of the employees of the printer who had undertaken printing of this question paper was responsible for the leakage. The University has withdrawn all the work from the concerned printer. The University has also appointed an Examination Reforms Committee under the Chairmanship of Prof. C. P. Thakur of the Faculty of Management Studies to consider all the issues concerning examination reforms.

## Cases of Indignities on Women

- 2361. SHRI KRISHAN LAL SHARMA: Will the Minister of HUMAN RESOURCE DEVELOPMENT be pleased to state:
- (a) whether it is a fact that cases of indignities on women are on the increase in the country;
- (b) if so, whether Government have analysed the causes which provoke people to inflict such indignities on women; and
- (c) whether it is also a fact that Government propose to introduce the system of summary trials for expeditious and deterrent punishment, if so, where the system is likely to be introduced?

THE MINISTER OF STATE (DEPART-MENT OF WOMEN AND CHILD DEVELOPMENT) MINISTRY OF HUMAN RESOURCE DEVELOPMENT (SHRIMATI BASAVARAJESWARI): (a) and (b) There is no statistical evidence available to support the fact that cases of indignities on women are on the increase in the country. However, Government